## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1322
ANSWERED ON:12.12.2013
ALLOTMENT OF LAND
Bapurao Shri Khatgaonkar Patil Bhaskarrao; Chitthan Shri N.S.V.; Gaikwad Shri Eknath Mahadeo; Paranjpe Shri Anand Prakash; Sivasami Shri C.

## Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Union Government has identified wastelands that can be exploited for development purposes:
- (b) if so, the details thereof, State/UT-wise;
- (c) the strategy made to utilize such wastelands for development purpose and the timeframe fixed for the purpose;
- (d) whether the Union Government has asked the State Governments to allot land to investors/industrialists for uninterrupted industrial and urbanization process; and
- (e) if so, the details thereof?

## **Answer**

## MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LAL CHAND KATARIA)

- (a) & (b): No Sir, The Central Government has not identified wastelands that can be exploited for development purposes. However, as per Wasteland Atlas of India, the State wise extent of wasteland in the country including barren/desert land is 46.70 million ha. The State/UT wise details are at Annexure.
- (c): In view of the reply to part (a) & (b) there is no strategy made & time frame fixed for utilizing such wastelands for development purposes.
- (d) &(e): The Land and its management falls within the legislative and administrative jurisdiction of the States as provided under Entry No. 18 of the State List (List II) of the Seventh Schedule to the Constitution of India. The role of Central Government in land related matters is only of an advisory and coordinating nature. Accordingly distribution of various categories of land for various purposes is done by the State Governments/UTs as per the provisions/criterion of the respective schemes/programmes implemented for the purpose.